

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admin

Pl.

Dy
4.10.02

Bench

Dr. dt. 8.10.02

Copies of order
dt. 8.X.02 along with
copies of OA. communicate
to the all resps. a to
free copies of
said order may be
handed over to
Counsel for 1st
Adv.

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21/10Dy
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Order dated 07.10.02

On the letter made on behalf of
the Ld. counsel for the applicant —
adj. to 08.10.02.

Vice Chairman

Member

Order dated 12.08.2002

By claiming that her husband had
served the Railways for more than 22 years with
Provident Fund A/c. No. 489871, the Applicant
has filed this O.A. praying for a direction to
Respondents to provide an employment assistance
to one of her family members. It has been
disclosed in the body of the O.A. that although
pension was available to her husband, no family
pension is being paid to her. It has been
stated in the O.A. that the Applicant had
submitted a representation on 18.12.2001 to the
General Manager of S.E.Railways.

Without entering into merits of
this case, this O.A. is disposed of at the
stage of admission, with direction to Respondents
to examine the grievances of the Applicant, as
raised in her representation dated 18.12.2001
(Annexure-1) and in this O.A., and pass necessary
orders within a period of three months from
the date of receipt of copies of this order.

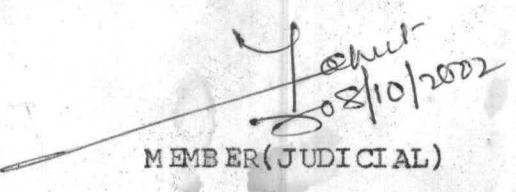
Send copies of this order along
with copies of this O.A. to Respondents. A copy
of this order be also sent to the

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Applicant in the address given out in the O.A.

Free copies of this order be also handed over to the Advocate for the Applicant and Shri D.N.Mishra, Standing Counsel (on whom a copy of O.A. has been served) appearing for the Respondents.


VICE-CHAIRMAN 8/10


MEMBER (JUDICIAL)

Yashu
08/10/2002